

“Saral Petty Offences Fine Deposit Scheme”

This Scheme is a small step in the direction of making our criminal justice delivery system more user friendly, time saving and more responsive to the changing need of the society. The object is to provide speedy justice to all concerned in regard to Petty Offences under section 206(2) of the Criminal Procedure Code 1973. These would include Traffic Challan under the Motor Vehicles Act, Challans under the Police Act, Public Gambling Act, Kshetra Panchayat and Zila Panchayat Adhiniyam. Such Criminal Cases can be summarily disposed of under section 260 and 261 of the Criminal Procedure Code, 1973, without compelling the litigant to appear in the Court. This would be a small step in taking justice to the doorsteps of the litigant, in which the State Bank of India is helping us.

At the bottom of each Special Summons, a note shall be made, informing the litigant that if he desires to plead guilty to the charge and does not want to contest the case, then in addition to the other modes provided in section 206 of the Code, he may deposit the fine specified in Special Summons in cash, in any branch of the State Bank of India. On such deposit the case shall stand disposed of or closed. A receipt in three parts shall be enclosed with each Special Summon mentioning therein the details of the account known as Power Jyoti Account, Court Number, Case Number, Year, proposed fine along with a fixed amount of Rs. 50/- to be charged by the bank as handling charges. In this manner a litigant, upon receipt of the Special Summons, shall have to merely deposit the fine specified in the Special Summons in the bank with the help of deposit slip enclosed with Summons and the bank shall inform the Court concerned that Fine has been deposited. The case shall then be treated as disposed of or closed. The litigant will, therefore, not be required to go the Court on receipt of summons for Petty Offences.

“ Form No. 30

**SPECIAL SUMMONS TO A PERSON ACCUSED OF A PETTY
OFFENCE**

To..... (Name of accused)..... of.....
(address)

WHEREAS your attendance is necessary to answer a charge of a petty offence (state shortly the offence charged), you are hereby required to appear in person (or by pleader) before (Magistrate) of.....on the..... day of20 or if you desire to plead guilty to the charge without appearing before the Magistrate, to transmit before the aforesaid date the plea of guilty in writing and the sum of.....rupees as fine, or if you desire to appear by pleader and to plead guilty through such pleader, to authorise such pleader in writing to make such a plea of guilty on your behalf and to pay the fine through such pleader. Herein fail not.

Dated, this..... day of20.....

(Seal of the Court)

(signature)”

Note:- If the accused desires to deposit the amount of fine, he may deposit the fine in any branch of State Bank of India.

प्रारूप सं० 30

छोटे अपराध के अभियुक्त को विशेष समन
(धारा 206 देखिये)

प्रेषिती-

..... (अभियुक्त का नाम)
..... (पता)

..... के छोटे अपराध (आरोपित अपराध का संक्षिप्त विवरण) के आरोप का उत्तर देने के लिए आपकी हाजिरी आवश्यक है, अतः आपसे अपेक्षा की जाती है कि आप स्वयं (या प्लीडर द्वारा)..... (मजिस्ट्रेट) के समक्ष..... 20..... के..... मास के..... दिन हाजिर हो या यदि आप मजिस्ट्रेट के समक्ष हाजिर हुए बिना आरोप के दोषी होने का अभिवचन करना चाहे तो आम दोषी होने का लिखित रूप से अभिवचन और जुर्माने के रूप में..... रूपये की राशि उपर्युक्त तारीख के पूर्व भेज दें या यदि आप प्लीडर द्वारा जाहिर होना चाहे और दोषी होने का अभिवचन ऐसे प्लीडर की मार्फत करना चाहे तो अपनी ओर से इस प्रकार दोषी होने का अभिवचन करने के लिए आप ऐसे प्लीडर को लिखित रूप से प्रधिकृत करें और ऐसे प्लीडर की मार्फत जुर्माने का संदाय करें। इसमें चूक नहीं होनी चाहिये।

ता०..... के 20.....

न्यायालय की मुद्रा

हस्ताक्षर

नोट

इस सम्मन में वर्णित अर्थदण्ड की धनराशि संलग्न के द्वारा भारतीय स्टेट बैंक का किसी भी शाखा में जमा करके आप अपना मुकदमा समाप्त करा सकते हैं।

प्रारूप सं० 30

छोटे अपराध के अभियुक्त को विशेष समन
(धारा 206 देखिये)

प्रेषिती-

..... (अभियुक्त का नाम)
..... (पता)

..... के छोटे अपराध (आरोपित अपराध का संक्षिप्त विवरण) के आरोप का उत्तर देने के लिए आपकी हाजिरी आवश्यक है, अतः आपसे अपेक्षा की जाती है कि आप स्वयं (या प्लीडर द्वारा)..... (मजिस्ट्रेट) के समक्ष..... 20..... के..... मास के..... दिन हाजिर हो या यदि आप मजिस्ट्रेट के समक्ष हाजिर हुए बिना आरोप के दोषी होने का अभिवचन करना चाहे तो आम दोषी होने का लिखित रूप से अभिवचन और जुर्माने के रूप में..... रूपये की राशि उपर्युक्त तारीख के पूर्व भेज दें या यदि आप प्लीडर द्वारा जाहिर होना चाहे और दोषी होने का अभिवचन ऐसे प्लीडर की मार्फत करना चाहे तो अपनी ओर से इस प्रकार दोषी होने का अभिवचन करने के लिए आप ऐसे प्लीडर को लिखित रूप से प्रधिकृत करें और ऐसे प्लीडर की मार्फत जुर्माने का संदाय करें। इसमें चूक नहीं होनी चाहिये।

ता०..... के 20.....

न्यायालय की मुद्रा

हस्ताक्षर

नोट

इस सम्मन में वर्णित अर्थदण्ड की धनराशि संलग्न के द्वारा भारतीय स्टेट बैंक का किसी भी शाखा में जमा करके आप अपना मुकदमा समाप्त करा सकते हैं।

Challan/ Deposit slip for Collection of penalty imposed by District Courts

Annexure A

Bank's copy To be retained by Bank as Voucher	Court's copy To be retained by Bank	Depositor's copy To be given to Depositor																													
STATE BANK OF INDIA (Can be deposited in any Branch in CASH only)	STATE BANK OF INDIA	STATE BANK OF INDIA																													
ACCOUNT NO <input type="text"/>	Account No <input type="text"/>	Account No <input type="text"/>																													
Power Jyoti a/c																															
DISTRICT JUDGE, DISTT.-----	DISTRICT JUDGE, DISTT.-----	DISTRICT JUDGE, DISTT.-----																													
(Mandatory for Bank to enter Name and Registration number in CBS Screen CAREFULLY & CORRECTLY)																															
Name of depositor <input type="text"/>	Name of depositor <input type="text"/>	Name of depositor <input type="text"/>																													
<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td colspan="3">Registration number</td> <td rowspan="2">Pl. write carefully (without special characters /, - etc) Court No - 2 digits e.g. 01,02,03....11 Case no- 5 digits e.g. 00102, 09898 etc and Year- 4 digits e.g. 1976, 2015</td> </tr> <tr> <td>Court No. (2-digits)</td> <td>Case Number (5 digits)</td> <td>Year (4 digits)</td> </tr> <tr> <td><input type="text"/></td> <td><input type="text"/></td> <td><input type="text"/></td> <td></td> </tr> </table>	Registration number			Pl. write carefully (without special characters /, - etc) Court No - 2 digits e.g. 01,02,03....11 Case no- 5 digits e.g. 00102, 09898 etc and Year- 4 digits e.g. 1976, 2015	Court No. (2-digits)	Case Number (5 digits)	Year (4 digits)	<input type="text"/>	<input type="text"/>	<input type="text"/>		<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td colspan="3">Registration number</td> </tr> <tr> <td>Court No.</td> <td>Case Number</td> <td>Year</td> </tr> <tr> <td><input type="text"/></td> <td><input type="text"/></td> <td><input type="text"/></td> </tr> </table>	Registration number			Court No.	Case Number	Year	<input type="text"/>	<input type="text"/>	<input type="text"/>	<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td colspan="3">Registration number</td> </tr> <tr> <td>Court No.</td> <td>Case Number</td> <td>Year</td> </tr> <tr> <td><input type="text"/></td> <td><input type="text"/></td> <td><input type="text"/></td> </tr> </table>	Registration number			Court No.	Case Number	Year	<input type="text"/>	<input type="text"/>	<input type="text"/>
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Court No.	Case Number	Year																													
<input type="text"/>	<input type="text"/>	<input type="text"/>																													
Amount of Penalty (Above mentioned a/c no)	Amount of Penalty	Amount of Penalty																													
Amt. of Commission (Branch Commission account) 50/-	Amt. of Commission 50/-	Amt. of Commission 50/-																													
Total amount received	Total amount received	Total amount received																													
Total amount in words																															
Bank's Journal Number <input type="text"/>	Bank's Journal Number <input type="text"/>	Bank's Journal Number <input type="text"/>																													
Date of Deposit	Date of Deposit	Date of Deposit																													
Signature of Judge/Magistrate	Bank's Stamp/ Signature	Bank's Stamp/ Signature																													
Date of Deposit																															
Bank's Stamp/ Signature																															
Seal																															
Signature of Depositor																															